

newspapers, as these are in the private sector.

Abolition of Board of Film Certification

7579. SHRI S. S. AHLUWALIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to abolish the Board of Film Certification in view of the openness allowed in films which are freely depicting excess violence and sex therein;

(b) if not, the reasons therefor; and

(c) what action Government propose to take to check excess violence, sex and vulgarity in films?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) No, Sir.

(b) Under the Cinematograph Act, 1952, all films intended for public exhibition in India are required to be certified by the Central Board of Film Certification.

(c) The Central Government has already issued guidelines for certification of films under the Cinematograph Act, 1952. A copy of the guidelines issued on 6-12-91 is annexed as Statement (See below). Guidelines 2(i), 2(ii), 2(vii) and 2(viii) specifically relate to checking of excessive violence, sex and vulgarity in films. Any part of the film which violates any one or more of the guidelines is deleted before a certificate is granted. Where a film is considered not suitable for exhibition to non-adults, it is granted 'A' Certificate. If the objectionable impact cannot be removed by deletions, the film is refused a certificate. Instructions have also been issued to the Central Board of Film Certification to ensure that guidelines especially relating to sex and violence are strictly adhered to so that certified films do not attract charges of obscenity and excessive violence.

Statement

[To be published in the Extraordinary Gazette of India Part II Section 3 Sub-Section (ii)]

Government of India

Ministry of Information and Broadcasting

New Delhi, the 6th December, 1991

NOTIFICATION

S.O.836(E) In exercise of the powers conferred by sub-section (2) of section 5B of the Cinematograph Act, 1952 (37 of 1952) and in supersession of the notification of the Government of India in the Ministry of Information and Broadcasting No. S.O.9(E) dated the 7th January, 1978, except as respects things done or omitted to be done before such supersession, the Central Government hereby directs that in sanctioning films for public exhibition, the Board of Film Certification shall be guided by the following principles:

1. The objectives of film certification will be to ensure that:

(a) the medium of film remains responsible and sensitive to the values and standards of society;

(b) artistic expression and creative freedom are not unduly curbed;

(c) certification is responsive to social change;

(d) the medium of film provides clean and healthy entertainment; and

(e) as far as possible, the film is of aesthetic value and cinematically of a good standard.

2. In pursuance of the above objectives, the Board of Film Certification shall ensure that—

(i) anti-social activities such as violence are not glorified or justified;

(ii) the modus operandi of criminals, other visuals or words likely to incite the commission of any offence are not depicted;

(iii) scenes:—

(a) showing involvement of children in violence as victims or as perpetrators or as forced witnesses to violence, or showing children as being subjected to any form of child abuse;

(b) showing abuse or ridicule of physically and mentally handicapped persons; and

(c) showing cruelty to or abuse of animals are not presented needlessly;

(iv) pointless or avoidable scenes of violence, cruelty and horror, scenes of violence primarily intended to provide entertainment and such scenes as may have the effect of desensitising or dehumanising people are not shown;

(v) scenes which have the effect of justifying or glorifying drinking are not shown;

(vi) scenes tending to encourage, justify or glamorise drug addiction are not shown;

(vii) human sensibilities are not offended by vulgarity, obscenity or depravity;

(viii) such dual meaning words as obviously cater to baser instincts are not allowed;

(ix) scenes degrading or denigrating women in any manner are not presented;

(x) scenes involving sexual violence against women like attempt to rape, rape or any form of molestation, or scenes of a similar nature are avoided, and if any such incident is germane to the theme, they shall be reduced to the minimum and no details are shown;

(xi) scenes showing sexual perversions shall be avoided and if such matters

are germane to the theme, they shall be reduced to the minimum and no details are shown;

(xii) visuals or words contemptuous of racial, religious or other groups are not presented;

(xiii) visuals or words which promote communal, obscurantist, anti-scientific and anti-national attitudes are not presented;

(xiv) the sovereignty and integrity of India is not called in question;

(xv) the security of the State is not jeopardised or endangered;

(xvi) friendly relations with foreign States are not strained;

(xvii) Public order is not endangered;

(xviii) visuals or words involving defamation of an individual or a body of individuals, or contempt of court, are not presented EXPLANATION: Scenes that tend to create scorn, disgrace or disregard of rules or undermine the dignity of court will come under term "contempt of Court"; and

(xix) National symbols and emblems are not shown except in accordance with the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950).

3. The Board of Film Certification shall also ensure that the film—

(i) is judged in its entirety from the point of view of its overall impact; and

(ii) is examined in the light of the period depicted in the film and the contemporary standards of the country and the people which the film relates, provided that the film does not deprave the morality of the audience.

Footnote:—Notification No. 5-5-77-F(C) dated 7-1-78 published in the extraordinary Gazette of India Part-II, Section 3 sub-section (ii) date 7-1-78 as S.O. 9(E)

4. Films that meet the above-mentioned criteria but are considered unsuitable for exhibition to non-adults shall be certified for exhibition to adult audience only.

5. (1) While certifying films for unrestricted public exhibition, the Board shall ensure that the film is suitable for family viewing, that is to say, the film should be such that all the members of the family including children can view it together.

(2) If the Board, having regard to the nature, content and theme of the film, is of the opinion that it is necessary to caution the parents/guardian to consider as to whether any child below the age of twelve years may be allowed to see such a film, the film shall be certified for unrestricted public exhibition with an endorsement to that effect.

(3) If the Board, having regard to the nature, content and theme of the film, is of the opinion that the exhibition of the film should be restricted to members of any profession or any class of persons, the film shall be certified for public exhibition restricted to the specialised audiences to be specified by the Board in this behalf.

6. The Board shall scrutinise the titles of the films carefully and ensure that they are not provocative, vulgar, offensive or violative of any of the above-mentioned guidelines.

Amended by: —

(i) Notification No. 5|5|77-F(C) dated 27-1-79 published as S.O. 618 in the Gazette of India Part II Section 3 Sub-section (ii) dated 17-2-79.

(ii) Notification No. 805|2|82-F(C) dated 7-5-83 published as S. O. 356(E) in the Gazette of India Extraordinary Part II Section 3 Sub-section (ii) dated 7-5-83.

(iii) Notification No. 805|4|89-F(C) dated 11-8-89 published as S.O. 2179

in the Gazette of India Part II Section 3 sub-section (ii) dated 9-9-89.

(File No. 805/1/90-F(C)
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Investments of R.P.G. Group in Broadcasting

7580. MISS SAROJ KHAPARDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the RPG Group plans to enter all segments of broadcasting business in the country;

(b) if so, the details thereof; and

(c) what is the quantum of investments the RPG Group proposed for the broadcasting sector?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) to (c) The Ministry of Information and Broadcasting is not aware of any detail of the group's business activities.

Poor Quality of programmes of Srinagar Doordarshan Kendra

7581. SHRI SATISH PRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that Doordarshan telecasting in Srinagar is far below the standards of Star TV, BBC and Pakistan TV; if so, the reasons therefor;

(b) whether it is also a fact that due to the bad quality of pictures, the viewers in Srinagar are avoiding viewing of